

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.450/09

Monday this the 22nd day of February 2010

C O R A M :

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

R.Radhakrishnan Nair,
S/o.P Ramakrishnan Pillai,
U.D.Clerk, Andaman Lakshadweep Harbor Works,
Union Territory of Lakshadweep.
Residing at Government Quarters, Androth.

...Applicant

(By Advocate Mr.P.V.Mohanan)

V e r s u s

1. Union of India represented by Secretary,
Ministry of Shipping Road Transport and Highway,
Department of Shipping, New Delhi.
2. The Chief Engineer and Administrator,
Andaman and Lakshadweep Harbor Works,
Port Blair.
3. Deputy Chief Engineer V,
Lakshadweep Harbor Works, Kavaratti,
Union Territory of Lakshadweep. ...Respondents

(By Advocate Mr.Sunil Jacob Jose,SCGSC [R1-3])

This application having been heard on 22nd February 2010 the
Tribunal on the same day delivered the following :-

O R D E R

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicant has filed this Original Application seeking a direction to
the respondents to reckon the service rendered by him as Store Assistant
from 28.10.1976 to 1.3.1983 (treating the pay in the scale of pay of Rs.260-
400) for financial up-gradation under ACP Scheme and to have his pay
fixed in the scale of pay of Rs.5000-8000 with effect from 28.10.2000 and
grant arrears of pay.

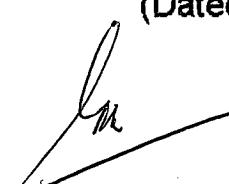
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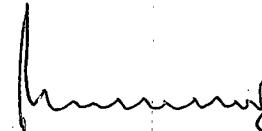
2. When the matter came up for consideration today, counsel for the applicant has produced a copy of the letter No.ALHW/ADM/2(12)/2009 dated 26.10.2009 by which the respondents themselves have proposed to extend the benefit of financial up-gradation under ACP Scheme in accordance with the O.M.No.35034/1/97-Estt.(D) dated 9.8.1999 of Ministry of Personnel, Public Grievances and Pension, to the employees who were initially appointed to the post of Store Assistant Gr.II and subsequently promoted/appointed to other posts.

3. Counsel for the applicant submitted that in view of the aforesaid letter of the respondents department, this OA can be closed. Accordingly, this OA is closed. There shall be no order as to costs.

(Dated this the 22nd day of February 2010)


K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER

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GEORGE PARACKEN
JUDICIAL MEMBER